

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'E', NEW DELHI**

**BEFORE SH. KUL BHARAT, JUDICIAL MEMBER
AND
SH. PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.1737/Del/2019
Assessment Year: 2014-15

Mahabala Devadiga F-26/124, Sector-7, Rohini, New Delhi -110085 PAN No. ACIPD6230H (APPELLANT)	Vs	ITO Ward – 16 (1) New Delhi (RESPONDENT)
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Appellant by	None
Respondent by	Move adjournment application

Date of hearing:	02/02/2022
Date of Pronouncement:	02/02/2022

ORDER

PER BENCH :

This appeal filed by the assessee is preferred against the order of the CIT(A)-15, Delhi dated 02.03.2019 for A.Y. 2014-15.

2. None appeared on behalf of the assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter, received by email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both the parties on 02.02.2022.

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

Sd/-
(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

NEHA

Date:-02.02.2022

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI

Date of dictation	03.02.2022
Date on which the typed draft is placed before the dictating Member	03.02.2022
Date on which the typed draft is placed before the Other member	03.02.2022
Date on which the approved draft comes to the Sr.PS/PS	03.02.2022
Date on which the fair order is placed before the Dictating Member for Pronouncement	03.02.2022
Date on which the fair order comes back to the Sr. PS/ PS	03.02.2022
Date on which the final order is uploaded on the website of ITAT	03.02.2022
Date on which the file goes to the Bench Clerk	
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	